

ITEM NO.3

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
21898-21899/2016

(Arising out of impugned final judgment and order dated
26/10/2015 in CMRA No. 350928/2015 16/09/2015 in CMWP No.
50907/2015 26/10/2015 in CMWP No. 50907/2015 passed by the High
Court Of Judicature at Allahabad)

ASSOTECH REALTY PVT. LTD.

Petitioner(s)

VERSUS

SATISH GOVIND AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 29/08/2016 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Pradeep Aggarwal, Adv.
Mr. Lal Pratap Singh, Adv.
Mr. Umesh Pratap Singh, Adv.
Mr. Arjun Aggarwal, Adv.
Ms. Ruchi Kohli, AOR

For Respondent(s) Mr. Santosh Mishra, AOR

Mr. Krishnanand Pandey, AOR
Mr. Amrendra Kr. Choubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the
respondent No.6 seeking adjournment for four weeks to file counter
affidavit, the matters are adjourned for four weeks.

(R. NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master